

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1411/2019 & MA 649/2019

Dated Friday, the 25th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

1.E.Prakasam,
3-A, Chandrayogi Samadhi Road,
Perambur, Chennai 600012.

2.P.Saroja,
3-A, Chandrayogi Samadhi Road,
Perambur, Chennai 600012.

...Applicants

By Advocate M/s. P. Rajendran

Vs

1.The Union of India rep by the,
Senior Divisional Personnel Officer,
Southern Railway, Madras Division,
Chennai 600003.

2.Mrs. D. J. Kabilia @ Bakyalakshmi,
Wife of D. Mohan,
Old No. 166, New No. 383,
Kakkan Street, Dr. M. G. R. Nagar,
Putlur Post and Village,
Thiruvallur Dist, Pin 602025.

...Respondents

By Advocate Mr. P. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

MA 649/2019 filed for joining the applicants together and filing single Original Application is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records relating to the impugned order of the respondent in No. M/P/353/CC/OA 483/2019 dated 04.07.2019 and quash the same and direct the respondent to grant family pension to the applicants with effect from September 2018 and grant them all consequential benefits and render justice.”

3. When the matter came up for consideration, learned counsel for the applicants submits that eventhough this matter was earlier disposed of with direction to consider the matter in the light of the relevant rules, the competent authority has not cared to look **into the latest amended sub rule 19(b) of Rule 75 of Railway Service Pension Rules 1993, wherein “dependant parents” are clearly defined** and it was not at all considered by the Railway Authority in the impugned order. The applicants through their counsel sent letter to the respondents stating all these things but the competent authority has not responded to it so far.

4. Mr. P. Srinivasan takes notice for the respondents and submits that if a direction is given, the respondents will consider the representation of the applicant.

5. In view of the above submission made by the learned counsel for the applicants, we deem it appropriate to direct the competent authority to review their earlier impugned order in Annexure A7 dated 04.07.2019 and consider the representation of the applicants in the light of the relevant amended rules and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage

(T.JACOB)
MEMBER (A)

25.10.2019

(P.MADHAVAN)
MEMBER (J)

AS